

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 405
ANSWERED ON 27.11.2024

CONSTITUTIONAL STATUS FOR NATIONAL COMMISSION FOR MINORITIES

405. DR. D RAVI KUMAR:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has any plan to confer constitutional status to National Commission for Minorities (NCM) and if so, the details thereof;
- (b) the steps taken by the Government on the recommendations of the Standing Committee on Social Justice and Empowerment (2017-18), in its 53rd report which noted that the NCM is “almost ineffective” in its current state to deal with cases of atrocities against minorities;
- (c) the number of annual reports submitted by the NCM so far along with details of actions taken by the Government based on their recommendations; and
- (d) the details of decision made regarding the NCM’s recommendation to incorporate Chapters III and IV of the National Human Rights Commission (NHRC) Act, 1993, in place of Chapter III of the NCM Act, 1992 to strengthen the NCM’s effectiveness?

ANSWER

THE MINISTER OF MINORITY AFFAIRS

(SHRI KIREN RIJIU)

(a) (b) & (d) : No, Sir. There is no proposal at present to grant constitutional status to National Commission for Minorities (NCM). The Standing Committee in its 53rd Report had recommended for giving constitutional status to NCM. The NCM was set up as a statutory body through NCM Act, 1992 and is sufficiently empowered to carry out its mandate. Therefore, there is no such proposal to make it a constitutional body.

(c): The NCM prepares and submits to the Ministry of Minority Affairs, Annual Reports along with its recommendations related to issues and concerns of minorities. The recommendations of NCM as contained in its Annual Reports are circulated to the concerned Ministries/Departments for their Action Taken Memorandum, and improvements are made, this being an ongoing process.
